NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/271/ (IB)/2017

NAME OF THE PETITIONER(S)

: ULTRATECH CEMENT LTD

NAME OF THE RESPONDENT(S)

: LAND MARK HOUSING PROJECTS CHENNAI PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

B. SHALTHI PRIYA FOR KWA & COUNSEL FOR PETITIONER (WOUNCEL FOR PETITIONER) PARTRIDUE)

B. Cruethi Renja (Roe Eng a Partied

A. ADDELL RAFTERS. (Counsil for Rospondal)

(For dathan & Ass

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has already filed the schedule for payment and brought one DD dated 16.12.2017 to the tune of Rs.3 lakhs to be drawn on Axis Bank; the same is handed over to the Counsel for the Applicant. Counsel for the Corporate Debtor is directed to pay rest of the outstanding debt before next date of hearing. Counsel for the Applicant submitted that the schedule for payment is not containing the interest part of the outstanding debt. In relation to the interest part, the Corporate Debtor is directed to negotiate the same with the Operational Creditor. Put up on 15.01.2018 at 10.30 A.M.

> (CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

ghk